

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 204
TO BE ANSWERED ON 18.07.2022**

MEDIA HOUSES UNDER EMPLOYEES' PROVIDENT FUND SCHEME

†204. SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of employees of media houses of the States covered under Employees' Provident Fund (EPF) scheme;**
- (b) the number of employees out of the said employees paying their EPF Contribution regularly; and**
- (c) the names of the organizations against which legal action is being taken to realize provident fund contribution?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The media houses which are members of Provident Fund/Pension scheme of the State Governments are excluded under the provisions of section 16 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(b) & (c): Do not arise.
